

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

1) O.A. No. 1972/97

Dated: 26th August, 1998

Suman /o Shri Jai Prakash(Missing)
R/o Village Bhopura,
Distt. Ghaziabad, UP

Presently residing at,
H.No. 681,
Gali No.8,
East Gokulpuri, Amar Colony,
Harizan Basti,
New Delhi

..... applicant.

(By Advocate: Shri S.K. Gupta, proxy for
Shri A.K. Bhardwaj)

Versus

Union of India through

1. The Director,
Directorate of Economics & Statistics,
Govt. of India,
Shastri Bhawan,
New Delhi.

2. The Section Officer(E.I),
Directorate of Economics &
Statistics,
Krishi Bhawan,
New Delhi.

3. The Chief Accounts Officer,
Directorate of Economics & Statistics,
Govt. of India,
Krishi Bhawan,
New Delhi

.... Respondents.

(By Advocate: Shri S.M. Arif)

2) O.A. No. 2646/97

Ishwar Pal S/o Sh. Hanphool Singh,
R/o H.No. 607,
Gali No.8, A Block,
East Gokulpuri,
Delhi-4

..... Applicant.

(By Advocate: Shri S.K. Gupta, proxy
Shri A.K. Bhardwaj)

Versus

Union of India
through

1. The Secretary,
Ministry of Agriculture,
Govt. of India, Krishi Bhawan,
New Delhi.

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2. The Under Secretary,
Govt. of India,
Ministry of Agriculture,
Department of Agriculture & Cooperation,
Room No.27, Krishi Bhawan,
New Delhi.

3. The Section Officer,
E-VI Section, Govt. of India,
Ministry of Agriculture,
Department of Agriculture & Cooperation,
Room No.15, Krishi Bhawan,
New Delhi.

..... Respondents.

(By Advocate: Shri K.C.D. Gangwani)

ORDER(O.RAL)
(Single Bench)
HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A)

Applicants pray for grant of temporary
and for regularisation.

2. I have heard applicants' Counsel Shri S.K. Gupta proxy counsel for Shri A.K. Bhardwaj and respondents' counsel Shri S.M. Arif and Shri KCD Gangwani

3. Shri Gupta has very fairly conceded that the applicants have not put in the requisite number of days of service for grant of temporary status under relevant Scheme.

4. These OAs are disposed of with a direction to Respondents to consider re-engaging the applicants in preference to juniors and outsiders, subject to availability of work, in accordance with rules and instructions.

5. Let a copy of this order be placed on the file of OA-2646/97.

Amolage
(S. R. ADIGE)
VICE CHAIRMAN (A).

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